- (4) G.S.R. 125(E)., dated the 22nd February, 2024, publishing the Electricity (Rights of Consumers) Amendment Rules, 2024.
- (5) G.S.R. 146(E)., dated the 29th February, 2024, publishing the Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2024.
- (6) G.S.R. 181(E)., dated the 12th March, 2024, publishing the Electricity (Third Amendment) Rules, 2024.
- (7) L-1/270/2023-CERC., dated the 14th June, 2024, publishing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.
- (8) L-1/261/2021-CERC., dated the 1st July, 2024, publishing the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.

[Placed in Library. For (1) to (8) See No. L. T. 206/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Power Notification No. RA-14026(11)/4/2020-CERC., dated the 12th April, 2024, extending the period of applicability of the RE Tariff Regulations, 2020 till 30th June, 2024 or notification of the Regulations by the Commission for the next control period, whichever is earlier, framed under clause (2) of Regulation 1 of the said Regulations.

[Placed in Library. See No. L. T. 607/18/24]

- Reports and Accounts (2022-23) of ANIIDCO, Port Blair; OIDC, Daman; and NSIC, New Delhi and related papers
- II. Report and Accounts (2022-23) of NI-MSME, Hyderabad and related papers

DR. L. MURUGAN: Sir, on behalf of my colleague Sushri Shobha Karandlaje, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1)(b) of Section 394 of the Companies Act, 2013:-
- (i) (a) Thirty-fifth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, Andaman and Nicobar, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 608/18/24]

- (ii) (a) Thirty-first Annual Report and Accounts of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited (OIDC), Daman, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 609/18/24]

- (iii) (a) Sixty-eighth Annual Report and Accounts of the National Small Industries Corporation Limited (NSIC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 209/18/24]

- II. A copy each (in English and Hindi) of the following papers:
 - (a) Sixty-first Annual Report and Accounts of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 210/18/24]

Notifications of the Ministry of Mines

खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हं:-